

# CENTRAL INFORMATION COMMISSION

Room No. 308, B-Wing, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066

File No.CIC/LS/A/2009/000008

Appellant : Shri Rakesh Malik

Public Authority : Delhi Development Authority  
(through Shri R.K. Sharma, Dy. Director (CL)  
& Shri Pawan Sharma, Assistant)

Date of Hearing : 9.2.2010

Date of Decision : 9.2.2010

## **FACTS :**

Vide RTI application dated 11.8.2009, the appellant had sought information on 04 paras regarding property No. B-52, Okhla Industrial Area, Phase-II, New Delhi. This was responded to by CPIO vide letter dated 15.9.2009. The Appellate Authority had disposed of the matter vide order dated 1.10.2009.

2. The present appeal is directed against the above orders.

3. Heard on 9.2.2010. Appellant present. DDA is represented by the officers named above. During the hearing, the appellant submits that he is interested in information only on point No. 2 of the RTI application, that is, "Whether DDA had initiated any proceedings to cancel the lease in furtherance of the show-cause notice dated 31.12.2008, if yes, then please supply certified copy of the relevant notings and correspondence and, if NO, then please inform the reasons."

## **DECISION**

4. The request of the appellant is fair and reasonable and falls in the domain of the RTI Act. The CPIO is directed to provide information on the above para to the appellant in 02 weeks time.

Sd/-

(M.L. Sharma)

Central Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges, prescribed under the Act, to the CPIO of this Commission.

(K.L. Das)  
Assistant Registrar

Address of parties :-

1. Shri R.K. Sharma  
Dy. Director (CL),  
Delhi Development Authority,  
INA, Vikas Sadan,  
New Delhi-110023
  
2. Shri Rakesh Malik  
B-833, 1<sup>st</sup> Floor,  
Sainik Colony, Sector-49,  
Faridabad-121001